

Annexure 7

Name of the corporate Debtor: Reliance Infratel Limited

Date of Commencement of CIRP: May 07, 2019
List of operational creditors (Government dues)

List of creditors as on: December 03, 2020

(Amount in INR)

S.No.	Name of creditor	Details of Claim received			Details of Claim Admitted						Amount of any mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
		Identification No.	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	Amount of Contingent Claim				
1	ASSISTANT COMMISSIONER OF CGST & CENTRAL EXCISE, BELAPUR COMMISSIONERATE, NAVI MUMBAI	-	-	14,78,22,47,000.00	-	Government Dues	-	-	No	14,78,22,47,000.00	-	-	-	-
2	VASAI VIRAR CITY MUNICIPAL CORPORATION PAN NO:AAALV0355P[A COPY OF PAN CARD IS ATTACHED HEREWITH EXHIBIT-A)	-	-	6,26,31,062.00	4,73,94,300.28	Government Dues	-	-	No	-	-	1,52,36,761.72	-	-
3	EXCISE & TAXATION OFFICER, PANCHKULA	-	-	11,08,842.00	11,08,842.00	Government Dues	-	-	No	-	-	-	-	-
4	SRI LINGANNA GUNDALLI, COMMERCIAL TAX DEPARTMENT, STATE GOVERNMENT OF KARNATAKA DEPUTY COMMISSIONER OF COMMERCIAL TAXES, (AUDIT)-5, 4, DGSTO-6 BENGALURU	-	-	41,87,174.00	41,87,174.00	Government Dues	-	-	No	-	-	-	-	-
5	THIRU.P.T.SARANGARAJAN, COMMERCIAL TAX OFFICERS, NUNGAMBakkam ASSESSMENT CIRCLE	-	-	2,55,618.00	2,55,618.00	Government Dues	-	-	No	-	-	-	-	-
6	PURAN SINGH, DEPUTY COMMISSIONER, COMMERCIAL TAXES, CIRCLE-SPECIAL CIRCLE-VII, ZONAL KAR BHAWAN, JHALANA INSTITUTIONAL AREA, JHALANA DUNGRU, JAIPUR, RAJASHTHAN	-	-	14,91,86,224.00	14,91,86,224.00	Government Dues	-	-	No	-	-	-	-	-
7	MR AN SHARMA, DEPUTY COMMISSIONER OF STATE TAX(E-005), LARGE TAX PAYER UNIT, RAIGAD DIVISION	-	-	6,67,779.00	6,67,779.00	Government Dues	-	-	No	-	-	-	-	-
8	MURALI RAO, DEPUTY COMMISSIONER OF CUSTOMS,ICD KHODIYAR, AHMEDABAD	-	-	46,73,57,885.00	-	Government Dues	-	-	No	46,73,57,885.00	-	-	-	-
9	COMMISSIONER OF CUSTOMS, NS-II, INCH, NHAVA SHEVA TALUKA-RAIGARH	-	-	11,40,24,35,759.00	-	Government Dues	-	-	No	11,40,24,35,759.00	-	-	-	-
10	DEPUTY COMMISSIONER OF CUSTOMS-NAGPUR	-	-	20,88,69,389.00	-	Government Dues	-	-	No	20,88,69,389.00	-	-	-	-
11	SHRI. R. VASUDEVAN, ASSISTANT COMMISSIONER OF CUSTOMS	-	-	30,17,92,050.00	-	Government Dues	-	-	No	30,17,92,050.00	-	-	-	-
12	NI MAHIDA STO-2, UNIT-8, AHMEDABAD	-	-	52,96,821.00	52,96,821.00	Government Dues	-	-	No	-	-	-	-	-
13	THE PRINCIPAL COMMISSIONER OF CENTRAL TAX, GST EAST COMMISSIONERATE, BENGALURU	-	-	21,87,510.00	15,95,483.00	Government Dues	-	-	No	-	-	5,92,027.00	-	-
14	DEPUTY COMMISSIONER OF CGST & C. EX, RANCHI SOUTH DIVISON, RANCHI	-	-	1,36,28,000.00	1,12,59,124.00	Government Dues	-	-	No	-	-	23,68,876.00	-	-
15	COMMERCIAL TAX DEPARTMENT UTTAR PRADESH GOMTINAGAR, LUCKNOW	-	-	3,22,36,957.00	3,22,36,957.00	Government Dues	-	-	No	-	-	-	-	-
16	COMMERCIAL TAX OFFICER, NUNGAMBakkam ASSESSMENT CIRCLE	-	-	13,90,531.00	13,90,531.00	Government Dues	-	-	No	-	-	-	-	-
17	ASSISTANT COMMISSIONER (ST), BASHEERBAGH-1 CIRCLE, ABIDS DIVISION, HYDRABAD-COMMERCIAL TAX DEPARTMENT- STATE OF TELANGANA	-	-	2,63,47,284.00	2,63,47,284.00	Government Dues	-	-	No	-	-	-	-	-
18	DEPARTMENT OF TRADE AND TAXES GOVT. OF NCT OF DELHI, VYAPAR BHAWAN, J.P. ESTATE, NEW DELHI-110002	-	-	7,85,38,703.00	7,85,38,703.00	Government Dues	-	-	No	-	-	-	-	-
19	DEPUTY COMMISSIONER OF INCOME TAX, CIRCLE 8(1)(1), MUMBAI, INCOME TAX DEPT. GOVT. OF INDIA	-	-	2,88,67,70,080.00	-	Government Dues	-	-	No	2,88,67,70,080.00	-	-	-	-
20	THANE MUNICIPAL CORPORATION	-	-	32,76,18,366.00	26,30,94,621.00	Government Dues	-	-	No	-	-	6,45,23,745.00	-	-
	Total			30,75,47,53,034.00	62,25,59,461.28					30,04,94,72,163.00		8,27,21,409.72		

*The aforesaid list includes the claims provided to us by the IRP as well as claims received till March 04, 2020 either through e-mail and / or physically.

1. Tax authorities have claimed amount on account of the matters pending litigation under various forums. Majority of the claimed amount is sub-judice, pending adjudication before various authorities. Accordingly, the claim has been verified and acknowledged on a conservative basis, and does not constitute an acceptance of liability. This should not prejudice any stand taken by the RP / Corporate Debtor regarding any amount that is currently under dispute. The primary aim in doing the aforesaid is so that any potential resolution applicant(s) can take said claim into consideration and make necessary provisions in the resolution plan, as appropriate, in accordance with the Code.

2. The authorities have claimed amount on account of outstanding GST dues. The GST liability for the period upto December 2019 has been paid. Therefore, the respective amounts have been rejected.

3. The relevant portion of the claim shown under head "Amount Rejected" includes (but not limited to):

- Claim pertaining to the entity other than the corporate debtor
- Claim pertaining to the period post May 7, 2019
- Claim for which payment has already been made as per the records of the corporate debtor
- Claims which are not contractually due
- Claim to the extent relevant supporting documents substantiating the claim amount not been provided